

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.538/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 6th day of December, 2000

Shri Kapil Dev
s/o Shri Kali Ram
A-169, Moti Bagh I
New Delhi - 110 021.

... Applicant

(None)

Vs.

1. Union of India through
Secretary
Ministry of Defence
New Delhi.

2. Director General of Medical
Services (Army)
Sena Bhawan
New Delhi - 110 011.

3. Commandant
Military Hospital
Ambala Cantt - 133 001.

... Respondents

(By Mrs. P.K.Gupta, Advocate)

O R D E R (Oral)

This is an application for compassionate appointment for the son of the deceased, Late Shri Kali Ram, Cook, who died on 28.12.1990 (according to the applicant the date of death was on 27.12.1990).

2. The applicant was ineligible for appointment on the date of his father's demise as he did not attain majority. Hence he filed the application for compassionate appointment in 1995, after attaining majority, but the respondents had neither provided the compassionate appointment nor communicated any reply to the applicant. Hence the

OA.

Call-2

C.A.R.


(11)

3. In the reply, it is stated that the applicant was placed as one of the deserving candidates for consideration for compassionate appointment and in the meeting held on 10.2.1997, the applicant was also considered but he could not be provided compassionate appointment because there were only eight vacancies in which one SC candidate was provided. The applicant would be considered as and when the vacancy arises and her case would be considered for appointment in accordance with the circulars on the subject.

4. None appears for the applicant either in person or through her counsel. I have heard the counsel for the respondents. Though the applicant was ineligible at the time of the death of his father, however, the respondents have placed the applicant's name in the ^{list of} deserving candidates and he has also been considered in 1997 but ^{was} not recommended, ~~as he did not come upto the vacancies available.~~

5. As it is now stated ~~that~~ that the applicant's case would be considered in accordance with the selection process along with the others, no relief could be granted to him at this stage. However, ^{as} more than two years passed since last consideration, the respondents are directed to consider the case of the applicant in accordance with the ~~above~~ selection process and communicate the result to the applicant, within a period of two months from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.

/rao/


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN (J)